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Andhra Court-Fees And Suits Valuation (Andhra Pradesh Amendment Act, 1958

4 of 1958

[26 March 1958]

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Andhra Court-Fees And Suits Valuation (Andhra Pradesh Amendment Act, 1958

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An Act to amend the Andhra Court-fee and Suits Valuation Act, 1956. Whereas it is expedient to amend the Andhra Court-fee and Suits Valuation Act, 1956 (Andhra Act VII of1956), and to repeal certain other enactments for the purposes hereinafter appearing; Be it enacted by the Legislature of the State of Andhra Pradesh in the Ninth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Andhra Court-fees and Suits Valuation (Andhra Pradesh Amendment) Act, 1958
- (2) It shall come into force on such date as the State Government may, be notification in the Andhra Pradesh Gazette appoint.

2. Extension Of Andhra Act Vii Of 1956 :-

The Andhra Court-fees and Suits Valuation Act, 1956 (Andhra Act

VII of 1956) (hereinafter referred to as principal Act), is hereby extended to and shall be in force in, the territories specified in subsection (1) of Section 3 of the States Reorganization Act, 1956 (Central Act 37 of 1956) (hereinafter referred to as the transferred territories)

3. Amendment Of Long Title Of And Preamble To Andhra Act Of 1956:-

In the long title of, and preamble to, the principal Act, for the words State of Andhra" the words State of Andhra Pradesh", shall be substituted.

4. Amendment Of Section 1, Andhra Act Vii Of 1956 :-

- (1) For sub-section (2) of Section I of the principal Act, the following sub-section shall be substituted, namely:-
- (2) "it extended to the whole of the State of Andhra Pradesh".

<u>5.</u> Construction Of References Occurring In Andhra Act Vii Of 1956 To A Law Not In Force In The Transferred Territories:

Any reference in the Andhra Court-fees and Suits Valuation Act, 1956 (Andhra Act VII of 1956) to a law which is not in force in the transferred territories shall, in relation to the territories, be constructed to the corresponding law, if any, in force in those territories.

6. Repeals And Savings :-

- (1) Suits Valuation (for purpose of jurisdiction), Act (Hyderabad Act IV of 1318F), and the Hyderabad Court-fees Act (Hyderabad Act VI of 1324 F), are hereby repealed.
- (2) All suits and proceedings instituted in the transferred territories before the commencement of this Act and all proceedings by way of appeal, revision or otherwise arising there from, whether instituted before or after such commencement, shall, notwithstanding the repeal of the Acts specified in sub-section (1), be governed by the provisions of the said Acts and the rules made thereunder.

7. Power To Remove Difficulties :-

If any difficulty arises in giving effect to the provisions of the

principal Act in its application to the transferred territories, the State Government may, by order make such provisions or give such directions as appear to them to be necessary or expedient for the removal of the difficulty.